

PUNJAB VIDHAN SABHA

Bill No. 51-PLA-2016

THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) BILL, 2016

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BILL

Further to amend the Punjab Khadi and Village Industries Board Act, 1955.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Khadi and Village Industries Board (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Khadi and Village Industries Board Act, 1955 (hereinafter referred to as the principal Act) in section 4,— Amendment of section 4 of Punjab Act 40 of 1956.

(i) in sub-section (1) and in the proviso thereto, for the word “Chairman” wherever occurring, the words and sign “Chairman, Senior Vice-Chairman” shall be substituted; and

(ii) in sub-section (2), for the word “Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman” shall be ~~instituted~~ substituted

3. In the principal Act, in section 5-A and in the margin thereto, for the word “Chairman”, wherever occurring, the words and sign “Chairman, Senior Vice-Chairman” shall be substituted. Amendment of section 5-A of Punjab Act 40 of 1956.

^{and 4.} In the principal Act, in section 14-A, in sub-section (2), for the word sign “Vice-Chairman”, the words and signs “Senior Vice-Chairman, Vice-Chairman” shall be substituted. Amendment of section 14-A of Punjab Act 40 of 1956.

5. In the principal Act, in section 31-A, in sub-section (3), in clauses (a) and (b), for the word “Chairman” wherever occurring, the words and signs “Chairman, Senior Vice-Chairman” shall be substituted. Amendment of section 31-A of Punjab Act 40 of 1956.

STATEMENT OF OBJECTS AND REASONS

This Bill is proposed with a view to create the post of Senior Vice-Chairman in the Punjab Khadi and Village Industries Board for proper and smooth functioning of the Board to ensure the maximum benefits of the various schemes may reach to the public at large in the Punjab State.

MADAN MOHAN MITTAL,
Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

This Bill is proposed with a view to create the post of Senior Vice-Chairman in the Punjab Khadi and Village Industries Board to ensure smooth functioning and to fulfill the objective of Punjab Khadi and Village Industries Board to provide its services to the public at large. Only Honorarium, house rent allowance and reimbursement of petrol & telephone expenses as fixed by the Govt. is involved. This Bill involves financial implications and it is estimated that an additional expenditure of Rs. 10,50,000 (approx.) per year will be incurred for providing above facilities to the Senior Vice-Chairman.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 14th September, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).